

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.O.A. 1228/1997

Present : Hon'ble Mr.D.Purkayastha, Judicial Member

1. Sri Shubhadev Misra ...Fitter in C.JBO(W) transferred to C.BJE
Gr.III
2. " Jugesh Singh " " "
3. " Srinath Yadav " " "
4. " Kali Das " " "
5. " A.K.Acharjee " " "
6. " P.K.Bouri " " "
7. " Shabhapati " " "
8. " R.S.Mishra " " "
9. " Jaladhar Mahato " " "
10. " Agnoo Bourie " " "
11. " Suboldas Mahato " " "
12. " Dulal Bourie " " "
13. Smt. Tushabala (Moli) " " "
14. Sri Ruben Singh " " "
15. " Jhom Soren " " "
16. " Gourango Sen " " "
17. " Iswar Prasad " " "
18. " P.K.Karan " " "
19. " Y. Raman Rao " " "
20. " Md. Samsuddin " " "
21. " Hariram Prajapati " " "
22. " Gopal Ram " " "

All the applicants are working as Khalasi Helper in the South Eastern Railway, under the Divisional Railway Manager, in the Carriage and Wagon Dep'tt. at Jamadoba under the control of Adra Division of S.E.Rly. and residing at Jamadoba, Dhanbad.

... Applicants

- Versus -

1. Union of India, through the General Manager, S.E. Rly., 11, Garden Reach, Calcutta - 43.
2. The Divisional Personnel Officer, ADA, S.E. Rly.

... Respondents

For the applicant(s) : None

For the respondents : Mr. K. Sarkar, counsel

Heard on : 21.6.2000

Order on : 21.6.2000

O R D E R

D.Purkayastha, J.M. :-

None appears on behalf of the applicants. Twenty two applicants have challenged the impugned order of transfer dated 1.10.1997 by which they have been transferred from Carriage, JBO(W) to Carriage, BJE in their existing pay, grade and capacity on administrative interest with the approval of the competent authority. According to the applicants, the said impugned order of transfer is vindictive, arbitrary and illegal. Therefore, they have approached this Tribunal by filing this application. It is also stated by the applicants that the respondents have transferred them without any quarters in the next place of posting and in the mid-season, it is difficult for them to shift to the next place of posting as the children of the applicants are going to give second term examination.

2. Mr. K. Sarkar, 1d. counsel appears on behalf of the respondents.

3. I have gone through the application and the impugned order dated 1.10.1997. On perusal of the said order of transfer I find that the order of transfer was issued in the Administrative Interest and the grounds stated by the applicants in the application cannot be sustainable to challenge the impugned order of transfer. Therefore, application is dismissed on merit though none appears on behalf of the applicants.

Member (J)
MEMBER (J)